

FIR No. : RC-DAI-2020-A-023
U/S : 120-B of IPC r/w sec.7 of P.C. Act, 1988
(as amended in 2018)
CBI Vs Ajeet Kumar Bhardwaj & Ors.

08.09.2020

Matter is taken up today and the proceeding are conducted through video conferencing (CISCO WEBEX) as per direction of Hon'ble High Court issued vide Circular No. 322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

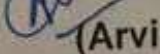
Present: Sh. Naveen Giri, Ld PP for CBI.
IO Saminder Singh for CBI.
Sh. Shailender Babbar, Ld. Counsel for accused
Sudhanshu Ranjan.

Arguments on bail application filed by accused Sudhanshu Ranjan, heard. Case diary perused.

Put up on 10.09.2020 at 11.00 a.m for order.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official web site of Delhi District Court.

The hard copy of the order shall be placed on record as and when the regular functioning of the courts at Rouse Avenue Complex, New Delhi is resumed.


(Arvind Kumar)
Special Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/08.09.2020

CC No. : 01/2015
ECR No. : DLZO/15/2014/AD(VM)
U/S : 3 & 4 of PMLA Act
Directorate of Enforcement Vs. Gautam Khaitan & Ors.

08.09.2020

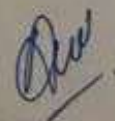
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Present: None for Enforcement Directorate.
Sh. Amar Phogat, Ld. Counsel for applicant Pankaj Kapur.

Ld. Counsel for applicant Pankaj Kapur submits that since ED had already written a letter to Bureau of Immigration regarding revocation of LOC issued against Pankaj Kapur, nothing survives in the application and the application may be disposed of accordingly.

Ld. Counsel for ED has submitted on 28.8.2020 that LOC has been withdrawn against applicant Pankaj Kapoor.

Thus keeping in view the facts and circumstances and the submissions made by Ld. Counsel for the ED, the application

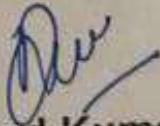


filed by applicant Pankaj Kapur for withdrawal/revocation of LOC is disposed of.

Copy of the order be given to Ld. Counsel for Pankaj Kapur through email/ whatsapp.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.

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(Arvind Kumar)
Special Judge CBI-10
Rouse Avenue Courts
New Delhi/08.09.2020

CC No: 06/10

RC No. : 1(A)/98-DLI/CBI, ACB, New Delhi

Section : 120B r/w 419, 420,467,468,471 IPC and Sec.13 (2)
r/w 13 (1)(d) of PC Act 1988.

CBI Vs. Konngamm Konyak and others.

08.09.2020

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08.09.2020

Present: Sh. Navin Kumar Giri, Ld. PP for CBI.
Ms.Hoineithiam, Ld. Counsel for accused No. 1 K.
Konngam Konyak and accused No. 2 Mezakrol.
Accused No. 3 and 4 have expired and proceedings
against them are abated.
Sh. Anil Thakur, Ld. Counsel for accused No. 5 Badang
Wapang is present.

Order on charge has already been passed. Put up on
25.09.2020 for framing of charge.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official web site of Delhi District Court.

The hard copy of the order shall be placed on record as and when the regular functioning of the courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)
Spl. Judge (PC Act) CBI-10
Rouse Avenue Courts